

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 16/GT/2013 (Docket No. 71/GT/2012)

Subject: Revision of tariff of Dadri Gas Power Station (829.78 MW) for the period from 1.4.2009 to 31.3.2014-Truing up of tariff determined by order dated 14.6.2012 in Petition No. 224/2009.

Date of Hearing: **18.6.2013**

Coram: Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: NTPC Ltd., New Delhi

Respondents: UPPCL and 12 others

Parties Present: Shri Ajay Dua, NTPC
Shri S. Saran, NTPC
Shri Bhupinder Kumar, NTPC
Shri S.K.Jain, NTPC
Shri Guruyog Singh, NTPC
Shri Rohit Chhabra, NTPC
Shri Vivek Kumar, NTPC
Shri K.K.Narang, NTPC
Shri Sharda Prasad, NTPC
Shri R.B.Sharma, Advocate, BRPL
Shri Manish Gupta, UPPCL & BYPL
Shri Padamjit Singh, PSPCL
Shri T.P.S.Bawa, PSPCL

RECORD OF PROCEEDINGS

As one of the Members of this Commission who heard this matter had demitted office before passing orders, this petition was again listed for hearing today. During the hearing, the representative of the petitioner submitted that it may be permitted to revise the petition taking into consideration the actual additional capital expenditure incurred for the year 2012-13. Accordingly, the representative prayed that it may be granted three weeks time for the same.

2. The learned counsel for the respondents, BRPL and the representative of the respondent, BYPL reiterated their submissions made during the last hearing. The

representative of the petitioner submitted that the rejoinder submissions made by the petitioner may be considered by the Commission.

3. The representative of the respondent, PSPCL referred to page 20 of the petition relating to the calculation of Interest on Working capital and submitted that the operating pattern should not be based on scheduled generation but only on actual generation. The representative of the petitioner clarified that the said claim is in line with the provisions of the 2009 Tariff Regulations.

4. The Commission after hearing the parties accepted the prayer of the petitioner and directed filing of revised petition, with advance copy to the respondents, on or before 11.7.2013. The respondents are directed to file their replies, by 18.7.2013, with copy to the petitioner, who may file its rejoinder by 24.7.2013. The Commission clarified that there would be no further hearing of the petition.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)